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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 1/2(41)/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Highly Electrical Appliances India Pvt Ltd.

Section of the Companies Act: Section 2(41) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	UDAY DAVE. PAVAN S. GODIAWALA	PRACTISING C.S. ADVOCATE	} PETITIONER	[Signature]
2.				

ORDER

Learned Advocate Mr. Pavan Godiawala i/b Learned PCS Mr. Uday Dave present for Petitioner.

Learned Counsel for the petitioner requested for 8 weeks time to file last Annual Report and Balance Sheet of Holding company.

List the matter on 09.04.2018.

[Signature]
MANORAMA KUMARI
MEMBER JUDICIAL

[Signature]
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 14th day of February, 2018.